

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-103
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited

Vs.

K V Developers Private Limited

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC Code 2016

Order delivered on 25.09.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

: Mr. Pardeep Dahiya, Ms. Rhea Luthra, Advocates

For the Respondent/CD

: Mr. Ramensh Jerath, Advocates

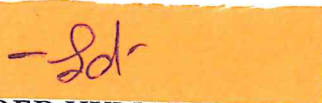
For the Intervener

:

ORDER

Counsel for the Financial Creditor is present. Counsel for the Corporate Debtor is present. The counsel for the Corporate Debtor prayed for 2 weeks' time for filling reply/seeking instructions for settlement. At request time is enlarged.

List this matter on 14th October 2020.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)